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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5375/2022

SOCIAL JURIST, A CIVIL RIGHTS GROUP Petitioner

Through: Mr. Ashok Agarwal, Mr. Kumar

Utkarsh and Mr. Manoj Kumar,

Advocates.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Mr. Gautam Narayan, ASC with Mr.

Asmita Singh and Mr. Unmukt Gera,

Advocates for respondent No.1.

Ms. Beenashaw N. Soni, SC with Mr. Bhupesh Pandotra for respondent

No.2/SDMC.

Ms. Shobhana Takiar, Standing Counsel for respondent No.3/DDA.

CORAM:
HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER 31.03.2022

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Issue notice. Learned counsels appear and accept notice on behalf of respondent No. 1 to 3. Let notice be issued to respondent No.4 returnable on the next date.

The petitioner has highlighted state of affairs with regard to the road in front of Delhi Government School of Excellence, Delhi Government Coed School, and SDMC Primary School, Madanpur, Khadar, New Delhi. The

condition of the roads – as seen from the photographs, shows that they can

hardly be described as roads. Learned counsel for the SDMC states that the

garbage has been cleared in the last couple of days.

Since there is a dispute as to whether it is the responsibility of the

GNCTD/ PWD/ DUSIB or the SDMC to maintain the roads in question, we

direct all these authorities to file their respective stands – founded upon the

statutory provisions, on record within the next ten days.

In case any of these authorities, namely, GNCTD/ PWD/ DUSIB or

the SDMC accept the responsibility as their own, we direct that before the

next date, they shall undertake steps to repair the roads in question.

List on 18.04.2022.

VIPIN SANGHI, ACJ

NAVIN CHAWLA, J

MARCH 31, 2022

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